

Spurt in militant incidents in Assam

†2442. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there has been a spurt in militant incidents in the State of Assam;
- (b) if so, the details thereof during last three years and current year;
- (c) the reasons for increasing terror incidents in Assam; and
- (d) the details of reasons for various State agencies including the Central Government not getting complete success towards giving a decisive blow to terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (d) No Sir, in Assam, there was a substantial decline in insurgency related incidents in 2015 and security forces have been able to contain activities of militant groups in a major way. In 2015, level of violence steeply declined (67%) being the lowest since 1997. Casualty figures also decreased with civilian and security forces casualty registering the lowest in 10 years. There was no casualty in security forces in 2015. However, a statement on the Security situation of Assam for the last three years is as below:—

Year	Incidents	Extremists Arrested	Extremists Killed	Extremists Surrendered	SFs Killed	Civilians Killed	Persons Kidnapped
2013	211	348	52	92	05	35	125
2014	246	319	102	102	04	168	94
2015	81	645	49	30	-	09	27
2016 (upto 30.11.2016)	69	343	47	15	04	29	14

Crimes against SCs, STs and OBCs

2443. SHRIMATI VANDANA CHAVAN:

PROF. M.V. RAJEEV GOWDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken cognizance of reports that suggest that crimes against Scheduled Castes rose by 19 per cent last year, higher than 17 per cent in 2013;

†Original notice of the question was received in Hindi.

- (b) if so, the reasons therefor;
- (c) total number of cases of crimes against people belonging to SCs, STs and OBCs and number of those murdered, injured or harassed, State/Union Territory wise during last three years;
- (d) steps taken by Government to curb such crimes, especially against women of these communities;
- (e) whether during investigation of such cases any legal protection is provided to victims and families of these communities; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per the information provided by the National Crime Records Bureau (NCRB), a total of 33,655 cases in 2012, 39,408 cases in 2013, 47,064 cases in 2014 and 45,003 cases in 2015 were reported under total crimes against persons belonging to Scheduled Castes. Details of State/UT-wise cases reported & percentage variation under total crimes against persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2012-2015 are given in Statement-I (*See below*). Details of Crime head-wise cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under crime against persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2013-15 are given in Statement-II and Statement-III respectively (*See below*). Data on crimes committed against people belonging to OBCs is not maintained separately.

(d) to (f) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 has been amended in 2015 to make it more effective. This Amendment has been done with the aim to deliver greater justice as well as an enhanced deterrent to the offenders against members of SCs and STs. PoA Act has been amended to include new offences, re-phrase existing sections, expand the scope of presumptions, institutional strengthening, establishing rights of victims and witnesses, and strengthening preventive measures. In the amended PoA Act, it is, *inter-alia*, provided that it is the duty of the concerned State to specify an appropriate scheme to ensure specified rights and entitlements to the victims and witnesses which, *inter-alia* include necessary protection to atrocity victims, their dependents and witnesses.

As per the seventh schedule to the Constitution of India Police and Public Order are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction lies with the State Governments/ Union Territory Administrations. However, Ministry of Home Affairs has issued advisories which are available at www.mha.nic.in

Statement-I

State/UT-wise total number of cases reported and percentage variation under crime against Scheduled Castes and Scheduled Tribes during 2012-15

Sl. No.	State/UT	Crimes against SCs							Crimes against STs						
		2012	2013	% variation in 2013 over 2012	2014	% variation in 2014 over 2013	2015	% variation in 2015 over 2014	2012	2013	% variation in 2013 over 2012	2014	% variation in 2014 over 2013	2015	% variation in 2015 over 2014
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1.	Andhra Pradesh	3057	3270	7.0	4114	25.8	4415	7.3	666	672	0.9	627	-6.7	719	14.7
2.	Arunachal Pradesh	0	0	-	0	-	0	-	10	1	-90.0	1	0.0	59	5800.0
3.	Assam	4	8	100.0	2	-75.0	5	150.0	0	0	-	1	-	0	-100.0
4.	Bihar	4821	6721	39.4	7893	17.4	6438	-18.4	119	91	-23.5	77	-15.4	14	-81.8
5.	Chhattisgarh	262	242	-7.6	1066	340.5	1028	-3.6	344	331	-3.8	721	117.8	1518	110.5
6.	Goa	10	12	20.0	17	41.7	13	-23.5	1	10	900.0	6	-40.0	8	33.3
7.	Gujarat	1028	1190	15.8	1130	-5.0	1046	-7.4	221	224	1.4	229	2.2	256	11.8
8.	Haryana	252	493	95.6	830	68.4	834	0.5	0	0	-	0	-	0	-
9.	Himachal Pradesh	129	148	14.7	122	-17.6	95	-22.1	3	2	-33.3	3	50.0	6	100.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
10.	Jammu and Kashmir	2	0	-100.0	0	-	0	-	0	0	-	0	-	0	-
11.	Jharkhand	696	978	40.5	903	-7.7	738	-18.3	287	396	38.0	432	9.1	269	-37.7
12.	Karnataka	2605	2566	-1.5	2138	-16.7	1987	-7.1	374	535	43.0	487	-9.0	415	-14.8
13.	Kerala	810	756	-6.7	816	7.9	752	-7.8	124	135	8.9	135	0.0	176	30.4
14.	Madhya Pradesh	2875	2945	2.4	4151	41.0	4188	0.9	1218	1296	6.4	2279	75.8	1531	-328
15.	Maharashtra	1091	1678	53.8	1768	5.4	1816	2.7	308	415	34.7	443	6.7	483	9.0
16.	Manipur	0	1	-	1	0.0	0	-100.0	2	2	0.0	2	0.0	0	-100.0
17.	Meghalaya	0	0	-	0	-	0	-	0	0	-	1	-	0	-100.0
18.	Mizoram	0	0	-	0	-	0	-	0	0	-	1	-	0	-100.0
19.	Nagaland	0	0	-	0	-	0	-	0	18	-	0	-100.0	0	-
20.	Odisha	2265	2592	14.4	2266	-12.6	2305	1.7	688	791	15.0	1259	59.2	1387	10.2
21.	Punjab	71	126	77.5	123	-2.4	147	19.5	0	0	-	0	-	0	-
22.	Rajasthan	5559	6475	16.5	8028	24.0	6998	-12.8	1351	1651	22.2	3952	139.4	3207	-18.9
23.	Sikkim	5	6	20.0	10	66.7	11	10.0	4	17	325.0	10	-41.2	4	-60.0
24.	Tamil Nadu	1647	1845	12.0	1546	-16.2	1782	15.3	27	23	-14.8	18	-21.7	30	66.7
25.	Telangana	-	-	-	1694	-	1678	-0.9			-	569	-	698	22.7

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

26.	Tripura	76	48	-36.8	49	2.1	28	-42.9	29	24	-17.2	18	-25.0	7	-61.1
27.	Uttar Pradesh	6202	7078	14.1	8075	14.1	8358	3.5	44	25	-43.2	24	-4.0	6	-75.0
28.	Uttarakhand	33	34	3.0	61	79.4	93	52.5	3	2	-33.3	1	-50.0	6	500.0
29.	West Bengal	85	115	35.3	159	38.3	186	17.0	91	122	34.1	141	15.6	109	-22.7
TOTAL STATE(s)		33585	39327	17.1	46962	19.4	44941	-4.3	5914	6783	14.7	11437	68.6	10908	-4.6
30.	Andaman and Nicobar Islands	0	0	-	0	-	0	-	4	2	-50.0	7	250.0	3	-57.1
31.	Chandigarh	2	4	100.0	1	-75.0	1	0.0	0	0	-	0	-	0	-
32.	Dadra and Nagar Haveli	0	0	-	0	-	0	-	4	7	75.0	3	-57.1	3	0.0
33.	Daman and Diu	0	1	-	0	-100.0	2	-	0	1	-	0	-100.0	0	-
34.	Delhi UT	44	55	25.0	87	58.2	54	-37.9	0	0	-	2	-	0	-100.0
35.	Lakshadweep	0	0	-	0	-	0	-	0	0	-	0	-	0	-
36.	Puducherry	24	21	-12.5	14	-33.3	5	-64.3	0	0	-	2	-	0	-100.0
TOTAL UT(s)		70	81	15.7	102	25.9	62	-39.2	8	10	25.0	14	40.0	6	-57.1
TOTAL (ALL INDIA)		33655	39408	17.1	47064	19.4	45003	-4.4	5922	6793	14.7	11451	68.6	10914	-4.7

Source: Crime in India.

Statement-II

Crime head-wise Cases Reported (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Total Crime against SCs during 2013-15

Sl. No.	Crime Head	2013						2014						2015					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Protection of Civil Rights Act, 1955	62	44	9	90	109	21	101	77	3	166	155	6	106	78	3	128	107	3
2.	Murder	676	564	212	1739	1530	520	794	691	194	2252	2024	517	813	706	188	1955	1816	452
3.	Attempt to Commit Murder	-	-	-	-	-	-	492	341	20	1360	1081	35	647	527	36	1672	1451	72
4.	Rape	2073	1655	376	2899	2572	483	2388	2039	421	3338	2995	602	2541	2037	356	3204	2859	466
5.	Attempt to Commit Rape	-	-	-	-	-	-	104	61	2	93	72	3	91	65	5	85	78	8
6.	Assault on Women (SCs) to Outrage her Modesty	-	-	-	-	-	-	2742	2113	123	3555	3154	153	3150	2560	231	3729	3440	269
6.1	Sexual Harassment	-	-	-	-	-	-	896	733	26	1240	1085	32	1369	1183	83	1701	1539	97
6.2	Assault on Women (SCs) with Intent to Disrobe	-	-	-	-	-	-	174	124	3	187	165	5	178	124	6	218	181	9
6.3	Voyeurism	-	-	-	-	-	-	20	18	1	23	24	2	26	17	0	37	31	0
6.4	Stalking	-	-	-	-	-	-	130	103	3	157	127	4	142	105	9	203	156	11

6.5	Other Sexual Harassment	-	-	-	-	-	-	1522	1135	90	1948	1753	110	1435	1131	133	1570	1533	152
7.	Insult to the Modesty of Women (SCs)	-	-	-	-	-	-	126	88	2	144	103	2	151	126	12	180	181	15
8.	Kidnapping & Abduction	628	424	85	1080	768	160	884	600	106	1458	1134	179	849	562	105	1338	1038	171
8.1	Kidnapping & Abduction	-	-	-	-	-	-	225	145	26	349	271	44	230	135	25	268	234	36
8.2	Kidnapping & Abduction in order to Murder	-	-	-	-	-	-	5	4	1	7	6	2	8	5	0	16	12	0
8.3	Kidnapping for Ransom	-	-	-	-	-	-	2	1	0	7	5	0	5	3	1	4	4	1
8.4	K & A of Women (SCs) to Compel her for Marriage	-	-	-	-	-	-	469	319	59	855	622	108	501	348	63	918	653	108
8.5	Other Kidnapping	-	-	-	-	-	-	183	131	20	240	230	25	105	71	16	132	135	26
9.	Dacoity	45	27	3	307	235	24	37	39	3	166	199	22	36	26	0	211	182	0
9.1	Dacoity with Murder	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
9.2	Other Dacoity	-	-	-	-	-	-	37	39	3	166	199	22	36	26	0	211	182	0
10.	Robbery	62	51	6	153	134	18	92	59	10	149	145	13	72	53	10	137	134	19
11.	Arson	189	146	33	469	404	61	201	140	24	381	354	51	209	162	29	415	37,7	58
12.	Grievous Hurt	4901	3376	524	8694	8417	1247	2267	2061	459	4234	3755	926	1096	1012	256	2538	2284	615

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1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
12.1	Acid Attack	-	-	-	-	-	-	2262	2058	459	4231	3752	926	1093	1010	255	2532	2279	614
12.2	Attempt to Acid Attack	-	-	-	-	-	-	2	1	0	1	1	0	3	2	1	6	5	1
12.3	Other Grievous Hurt	-	-	-	-	-	-	3	2	0	2	2	0	0	0	0	0	0	0
13.	Riots	-	-	-	-	-	-	932	677	31	4966	4285	176	1553	1159	39	8799	7511	220
14.	Other IPC Crimes	16797	10094	2102	30000	24214	4137	26865	17062	2855	39172	33048	6065	27360	17822	2489	39180	33677	5362
15.	SC/ST (Prevention of Atrocities) Act only	13975	9889	984	24619	22144	2048	8887	8003	820	17406	16709	1775	6005	4767	922	11950	11455	1883
16.	Employment of Manual Scavengers and Contruction of Dry Latrines(P) Act	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
17.	Other SLL Crime Against SCs	-	-	-	-	-	-	152	112	29	191	161	37	324	190	21	333	290	43
TOTAL CRIMES AGAINST SCs		39408	26270	4334	70050	60527	8719	47064	34163	5102	79031	69374	10562	45003	31852	4702	75854	66880	9656

Disposal of cases/persons by police/courts may include pending cases/persons from previous years.

Note: '-' Data not collected.

Total Crimes Against SCs include atrocities cases (IPC cases reported along with the SC/ST(POA) Act) as well as non-atrocities cases (cases under the Protection of Civil Rights Act, IPC cases and cases under other SLL).

Source: Crime in India.

Statement-III

Crime head-wise Cases Reported (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Total Crime against STs during 2013-15

Sl. No.	Crime Head	2013						2014						2015					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Protection of Civil Rights Act, 1955	25	15	0	49	40	0	1	11	1	1	10	1	1	0	0	0	0	0
2.	Murder	122	122	33	295	265	67	247	196	38	479	431	66	316	270	39	536	515	67
3.	Attempt to Commit Murder	-	-	-	-	-	-	125	99	7	331	308	23	187	141	9	398	351	13
4.	Rape	847	768	108	1132	1091	187	1159	1023	231	1467	1443	293	1192	1031	151	1544	1477	180
5.	Attempt to Commit Rape	-	-	-	-	-	-	61	34	1	47	45	1	37	24	2	33	30	2
6.	Assault on Women (STs) to Outrage her Modesty	-	-	-	-	-	-	1308	1058	60	1529	1467	142	1229	1010	135	1403	1317	166
6.1	Sexual Harassment	-	-	-	-	-	-	312	275	6	360	334	7	345	307	26	407	387	27
6.2	Assault on Women (STs) with Intent to Disrobe	-	-	-	-	-	-	54	45	0	68	65	0	125	92	4	131	126	8
6.3	Voyeurism	-	-	-	-	-	-	4	2	0	4	2	0	4	6	0	4	6	0
6.4	Stalking	-	-	-	-	-	-	39	30	0	48	39	0	27	27	3	34	35	4

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
6.5	Other Sexual Harassment	-	-	-	-	-	-	899	706	54	1049	1027	135	728	578	102	827	763	127
7.	Insult to the Modesty of Women (STs)	-	-	-	-	-	-	37	27	1	41	33	1	33	32	1	39	40	1
8.	Kidnapping & Abduction	130	113	14	172	172	21	469	251	21	346	353	26	354	194	19	306	301	27
8.1	Kidnapping & Abduction	-	-	-	-	-	-	108	58	3	74	73	7	116	60	5	89	88	6
8.2	Kidnapping & Abduction in order to Murder	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
8.3	Kidnapping for Ransom	-	-	-	-	-	-	1	0	0	0	0	0	1	0	0	0	0	0
8.4	K & A of Women (STs) to Compel her for Marriage	-	-	-	-	-	-	245	140	5	179	182	6	175	88	10	146	144	16
8.5	Other Kidnapping	-	-	-	-	-	-	115	53	13	93	98	13	62	46	4	71	69	5
9.	Dacoity	8	5	0	38	33	0	2	6	0	18	34	0	10	2	0	25	13	0
9.1	Dacoity with Murder	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
9.2	Other Dacoity	-	-	-	-	-	-	2	6	0	18	34	0	10	2	0	25	13	0
10.	Robbery	7	7	1	17	15	1	46	31	3	73	73	7	27	15	2	29	27	4
11.	Arson	33	21	2	42	33	4	47	35	9	106	105	24	63	45	2	91	91	7

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[RAJYA SABHA]

Unstarred Questions

12.	Grievous Hurt	930	672	85	1424	1423	181	384	370	109	648	646	198	215	209	48	402	401	74
12.1	Acid Attack	-	-	-	-	-	-	383	369	109	646	644	198	215	209	48	402	401	74
12.2	Attempt to Acid Attack	-	-	-	-	-	-	1	1	0	2	2	0	0	0	0	0	0	0
12.3	Other Grievous Hurt	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
13.	Riots	-	-	-	-	-	-	140	109	19	895	791	99	214	166	10	1050	1030	80
14.	Other IPC Crimes	3301	1993	233	3845	3758	438	6201	4214	1075	7816	7577	1994	5769	3918	794	6901	6715	1458
15.	SC/ST (Prevention of Atrocities) Act only	1390	1020	58	2261	2134	201	1122	1042	87	2308	2119	152	832	592	110	1235	1305	156
16.	Employment of Manual Scavengers and Contruction of Dry Latrines(P) Act	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
17.	Other SLL Crime Against STs	-	-	-	-	-	-	102	83	37	162	149	49	435	401	27	444	434	30
TOTAL CRIMES AGAINST STs		6793	4736	534	9275	8964	1100	11451	8589	1699	16267	15584	3076	10914	8050	1349	14436	14047	2265

Disposal of cases/persons by police/courts may include pending cases/persons from previous years.

Note: '-' Data not collected Total Crimes Against SCs include atrocities cases (IPC cases reported along with the SC/ST(POA] Act) as well as non-atrocities cases under the Protection of Civil Rights Act, IPC cases and cases under other SLL).

Source: Crime in India.